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O.A. No.375/2011

ORDER DATED 9<sup>th</sup> DAY OF JUNE, 2011

Suvendu Mohanty.....Applicant

Vrs,

Union of India & Others .....Respondents

Coram:

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri S.K. Ojha, Ld. Counsel for the applicant and Sri U.B. Mohapatra, Ld. Sr. Standing Counsel on whom a copy of this O.A. has already been served on behalf of the Respondents and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following relief :-

- “ (i) To direct the Respondents to extend the benefit of the Memorandum under Annexure-A/1 to the Applicant and to other similarly situated News Readers/Presenters presenting the News in the Doordarshan and pay the differential arrear dues retrospectively;
- (ii) To direct the Respondents to pay the applicant revised tariff per assignment regularly;
- (iii) To direct the Respondents to pay the applicant interest at the rate of 12% on the arrears amount;”

3. Sri Ojha, Ld. Counsel for the applicant submits that for the redressal of his grievance the applicant has submitted representation vide Annexure-A/3 dated 25.09.2010. The said representation is pending for disposal before the Respondent No.2. Having received no response, the applicant has approached this Tribunal by filing the present O.A. During the course of hearing on admission Sri Ojha Ld. Counsel for the



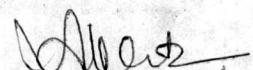
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applicant submitted that since the representation preferred by the applicant vide Annexure-A/3 dated 25.09.2010 is pending before the authorities, in the fitness of things a direction may be issued to the Respondents Department to consider and dispose of the pending representation vide Annexure-A/3 dated 25.09.2010 in view of Memorandum dated 25.08.2006 (Annexure-A/1) as well as the information <sup>received u/s</sup> sought through RTI Act., 2005 dated 23/30.03.2009 (Annexure-A/4) within a specified time.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case Respondent No.2 is directed to consider and dispose of the pending representation vide Annexure-A/3 in view of Memorandum dated 25.08.2006 (Annexure-A/1) as well as the information <sup>received u/s</sup> sought through RTI Act., 2005 dated 23/30.03.2009 (Annexure-A/4) and pass a reasoned order within a period of 30 (thirty) days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send a copy of this order along with copy of the O.A. to Respondents ~~No.2~~ <sup>u/s</sup> for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

  
MEMBER JUDL.